

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 740/97

Date of Decision: 12.12.97

Ms. Premlata Bhimji Bhongade Applicant.

Advocate for
Applicant.

Versus

Union of India and others. Respondent(s)

Shri V.G. Rege. Advocate for
Respondent(s)

CORAM:

Hon'ble Shri. Justice R.G. Vaidyanatha, Vice Chairman.

Hon'ble Shri. P.P. Srivastava, Member (A)

(1) To be referred to the Reporter or not? *✓*

(2) Whether it needs to be circulated to *✓*
other Benches of the Tribunal?

R.G. Vaidyanatha
(R.G. Vaidyanatha)
Vice Chairman.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH 'GULESTAN' BUILDING NO: 6
PRESCOT ROAD, MUMBAI:1

Original Application No. 740/97

Friday the 12th day of December 1997.

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman.

Hon'ble Shri P.P. Srivastava, Member (A)

Premlata Bhimji Bhongade
Residing at
133/4652, H.I.G. Colony,
New Tilak Nagar, Chember
Mumbai.

... Applicant.

V/s.

Dr. Mrs. A.K. Bhasin
Additional Director
Office of the Additional Director,
Central Govt. Health Scheme,
Dte. General of Health Services,
United India Building IInd floor,
Sir P. M. Road, Fort, Mumbai.

Union of India ,
Secretary,
Ministry of Health.

... Respondents.

By Advocate Shri V.G.Rege,

O R D E R (ORAL)

¶ Per Shri Justice R.G. Vaidyanatha, Vice Chairman

None for the applicant. Even for the last
dated two hearing also neither the applicant nor her advocate appeared. The respondents have filed the reply.

The applicant is claiming that the respondents have not appointed her as Auxilary nurse pursuance to the advertisement dated 18.5.96.

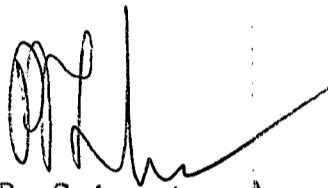
It is brought to our notice by the respondents in their reply that the advertisement was sought for appointment to the post of Anxiliary Nurse reserved for Scheduled Caste candidate. It is stated that by mistake it was mentioned that the post is for reserved for Scheduled Caste and as per the vacancy

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it should have been given as reserved for OBC. Accordingly the respondents have cancelled the Selection process and called for names from the Employment Exchange for OBC candidate and the respondents have already appointed the OBC candidate.

In the above circumstances, we find that there is no merit in the application. Accordingly the application is deserved to be rejected.

In the result the O.A. is rejected at the admission stage. No costs.



(P.P. Srivastava)
Member (A)



(R.G. Vaidyanatha)
Vice Chairman

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